

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 182 & 183 of 2014 in
DFR No. 621 of 2014**

Dated : 8th May, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

**M/s Akron Indian Pvt. Ltd. ... Appellant(s)
Versus
Himachal Pradesh Electricity Regulatory Commission & Anr. Respondent(s)**

**Counsel for the Appellant(s) : Mr. Ajay Vaidya
Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R.2**

ORDER

**IA No. 182 & 183 of 2014
*(Delay in filing & refiling)***

It is submitted by the learned counsel for the Applicant/Appellant that all the Respondents have been served and he is filing the affidavit of service today.

Mr. Anand K. Ganesan, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.2 and seeks some time to file the reply. Accordingly, he is directed to file the same after serving copy on the other side.

Post the matter on **27.05.2014.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**